

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(Cr.) No. 509 of 2022

Anil Kumar Singh

.... Petitioner(s)

Versus

1. State of Jharkhand

2. Superintendent of Police, Latehar.

3. Garu Police Station, Latehar.

..... Respondents.

CORAM : SRI ANANDA SEN, J.

For the Petitioner (s) : M/s Twinkle Rani and Shailesh Poddar, Advocate.

For the Respondent(s) : Mr. Ashutosh Anand, AAG-III

Mr. Binit Chandra, AC to AAG-III

09/22.06.2024: So far as the investigation is concerned, the police has submitted chargesheet against S.I. -Ranjit Kumar Yadav and other police officials.

2. If the petitioner has got any grievance, against the said investigation, it will be open to the petitioner to raise the points before the concerned Court in which the chargesheet has been submitted.

3. So far as compensation is concerned, counsel for the State submits that Rs.50,000/- has been sanctioned on account of compensation.

4. This Court feels that Rs.50,000/- is not the adequate amount. It is the case where the police had illegally taken into custody this petitioner and taken him to police station and mercilessly assaulted him and kept him confined for three days and thereafter they realized that this petitioner is not the person, who was to be taken into custody, thereafter they released him. This fact is admitted by the State.

5. It is the case of the State that because of the act, the police officials have also been proceeded against. This sort of act on the part of the respondents demands more compensation. The police officials in most arbitrary manner had taken law in their hands and had tortured a poor citizen of this Country without there being any material against him.

6. Thus, I am inclined to enhance the amount of compensation to Rs.5,00,000 (five lakh), to be paid by the State immediately, preferably within a period of two weeks.

7. Since it is an admitted case that this petitioner was wrongly taken into custody and was tortured, the amount will be recovered from the police officials, who had taken the petitioner in custody and have tortured him. The recovery should be made within two months from the date of payment.

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8. Let a copy of this order be sent to the office of the Accountant General, Jharkhand as well as Director General of Police (DGP), State of Jharkhand for doing the needful.

9. The Registrar General of this Court will be informed by the DGP about the said concurrence.

10. With the aforesaid observation and direction, this petition stands **disposed of.**

Anu/-CP3

(ANANDA SEN, J.)